

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75998 of 2019

(Arising out of Order-in-Appeal No. 151-153/Kol-I/2018 dated 18.12.2018 passed by Commissioner of CGST & Central Excise, Appeal-I, Kolkata.)

M/s Rajeev Krishna Rohatgi,
(44, Armenian Street, Kolkata-700001.)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata North,
(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri P. K. Ghosh Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER No. ...76471/2024

DATE OF HEARING : 29.07.2024

DATE OF DECISION : 29.07.2024

PER R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Tushar Kr.